

FIR No. : 706/2020

PS : Bhajanpura

U/s : 379/356/411/34 IPC

Bail application of applicant/accused Himanshu @ Ayush

04.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Himanshu.

Pr. : Ld. Counsel Shri Akashdeep for applicant/accused.

Reply filed by IO.

Submissions heard.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 28.12.2020 and he has been falsely implicated in the present case. Investigation is complete and applicant is not a previous convict. No fruitful purpose would be served by keeping him behind the bars as he is totally innocent. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the fact that investigation of the case is at its initial stage and offences of such nature are on the rise, this court is not inclined to grant bail to the accused at this stage.

Bail application is dismissed accordingly.

Copy be given dasti to the counsel for applicant accused.



(Rupinder Singh Dhiman)

MM-01/NE/KKD/04.01.2021

CIS No. : 478/17

PS : Bhajanpura

Maheshwari and Co. Vs. Ikramuddin

04.01.2021

Pr. : Shri Omkar Singh, Counsel for applicant/complainant.

Counsel for complainant submits that the present matter was settled for monthly payment starting from 25.12.2019 and disposed off vide order dated 14.12.2019.

However, accused has not made even a single payment after the disposal of the suit.

Submissions heard. Record perused.

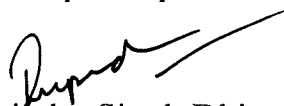
As the matter has already been disposed off vide order dated 14.12.2019, therefore, the reopening is not permissible as per the Criminal Procedure Code. Accordingly, the present application is not maintainable.

At this stage, counsel for complainant (enrollment no. D-8511/18) submits at bar that he may be permitted to withdraw the present application and submits that liberty may be given to file appropriate application under section 421 r/w section 431 Cr.P.C. for recovery of settlement amount from the accused.

In view of the submissions of the counsel, present application stands dismissed as withdrawn.

Complainant is at liberty to pursue appropriate application as per law.

Copy of this order be given dasti as per request of Ld. Counsel.



(Rupinder Singh Dhiman)

MM-01/NE/KKD/04.01.2021

FIR No. : 349/2010

PS : Bhajanpura

State Vs. Mohd. Sultan

04.01.2021

Pr. : None.

Main file received from the record room.

Put up on 06.01.2021.



(Rupinder Singh Dhiman)

MM-01/NE/KKD/04.01.2021